Open offer (the "Offer") for the acquisition of 7,83,49,823 (seven crores eighty three lakhs forty nine thousand eight hundred and twenty three) equity shares of

HEXAWARE TECHNOLOGIES LIMITED

(the "Target Company")

by HT Global IT Solutions Holdings Limited (the "Acquirer") along with Parel Investment Holdings Limited ("PAC1") and The Baring Asia Private Equity Fund V, L.P. ("PAC2", PAC1 and PAC2 collectively referred to as the "PACs")

This post offer advertisement (this "**Advertisement**") is being issued by ICICI Securities Limited (the "**Manager to the Offer**"), on behalf of the Acquirer and the PACs, in connection with the Offer, in compliance with Regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (as amended) (the "**SEBI (SAST) Regulations**"). The detailed public statement (the "**DPS**") with respect to the Offer was published on 30th August, 2013 in The Financial Express, Jansatta and Mumbai Lakshadeep, and the letter of offer (the "**Letter of Offer**") dated 12th October, 2013 with respect to the Offer was dispatched to all Public Shareholders by 18th October, 2013. Two corrigenda (the "**Corrigenda**") to the DPS and the Letter of Offer were published on 16th October, 2013 and 6th November, 2013 respectively in the same newspapers in which the DPS was published. Accordingly, the DPS and the Letter of Offer are to be read in conjunction with the Corrigenda. Capitalised terms used but not defined in this Advertisement shall have the same meaning assigned to them in the DPS.

1.	Name of the Target Company	:	Hexaware Technologies Limited
2.	Name of the Acquirer and PACs	:	HT Global IT Solutions Holdings Limited (Acquirer) Parel Investment Holdings Limited (PAC1) The Baring Asia Private Equity Fund V, L.P. (PAC2)
3.	Name of the Manager to the Offer	:	ICICI Securities Limited
4.	Name of the Registrar to the Offer	:	Karvy Computershare Private Limited
5.	Offer Details	:	
5.1	Date of Opening of the Offer	:	Friday, 25th October, 2013
5.2	Date of Closure of the Offer	:	Friday, 8th November, 2013
6.	Date of Payment of Consideration	:	Wednesday, 20th November, 2013
7.	Details of Acquisition	:	

SL. NO.	PARTICULARS	PROPOSED IN THE DOCUMENT (LETTER OF OFFER)		ACTUALS	
7.1	Offer Price	₹ 135		₹ 135	
7.2	Aggregate number of Shares tendered	7,83,49,823		6,05,53,835	
7.3	Aggregate number of Shares accepted	-		6,05,48,763	
7.4	Size of the Offer (number of Shares multiplied by the Offer Price)	1057,72,26,105		817,40,83,005	
7.5	Shareholding of the Acquirer and the PACs before Share Purchase Agreements / Public Announcement (No. and %)	NIL		NIL	
7.6	Shares acquired by the Acquirer and the PACs by way of the Share Purchase Agreements				
	• Number	12,49,73,436*		12,49,73,436*	
	• % of Fully Diluted Equity Share Capital	41.47%		41.47%	
7.7	Shares acquired by the Acquirer and the PACs by way of the Offer				
	• Number	7,83,49,823		6,05,48,763	
	• % of Fully Diluted Equity Share Capital	26.00%		20.09%	
7.8	Shares acquired by the Acquirer and the PACs after the DPS				
	• Number of Shares acquired	2,63,88,327		2,72,88,327#	
	• Price of the Shares acquired	127.53@		127.32@	
	• % of the Shares acquired	8.76%		9.06%	
7.9	Post Offer shareholding of the Acquirer and the PACs				
	• Number	22,97,11,586*		21,28,10,526*#	
	• % of Fully Diluted Equity Share Capital	76.23%		70.62%	
7.10	Pre and post Offer shareholding of the Public Shareholders	Pre Offer	Post Offer	Pre Offer	Post Offer
	• Number	14,99,83,209	7,16,33,886	14,90,83,709#	8,85,34,946
	• % of Fully Diluted Equity Share Capital	49.77	23.77	49.47%	29.38%

The Shares acquired include 2,11,11,400 ADRs which carry voting rights.

#9,00,000 Shares were acquired post the closure of the tendering period in accordance with the SEBI (SAST) Regulations.

@Average price of acquisition per Share has been indicated since Shares were acquired through on-market purchases on different dates in accordance with the SEBI (SAST) Regulations.

The Acquirer and the PACs, and their respective directors, accept full responsibility for the information contained in this Advertisement and also accept responsibility for the obligations of the Acquirer and the PACs laid down under the SEBI (SAST) Regulations.

A copy of this Advertisement is expected to be available on the website of the Securities and Exchange Board of India (http://www.sebi.gov.in).

Issued by the Manager to the offer for and on behalf of the Acquirer and the PACs.

ICICI SECURITIES LIMITED

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Place : Mumbai
Date : 26th November, 2013

PRESSMAN

Size: 12 (w) X 30 (h)